

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No 171 of 2010

Dated :8th April, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Western Electricity Supply Co.

... Appellant(s)

Versus

O.E.R.C

....Respondent(s)

Counsel for the Appellant(s): Mr. Suresh Tripathy

**Counsel for the Respondent(s): Mr. M.G. Ramachandran,
Mr. Ravi Shankar Nanda &
Mr. Shakil Akhtar for R.2
Mr. R.B. Sharma for R.3
Mr. Ashok K. Parija, Sr. Adv. with
Mr. R.M. Patnaik, Mr. P.P. Mohanty for R.4**

Appeal No 187 of 2010

M/s OCL Iron & Steel Ltd.

... Appellant(s)

Versus

O.E.R.C

....Respondent(s)

**Counsel for the Appellant(s): Mr. M.G. Ramachandran,
Mr. Ravi Shankar Nanda &
Mr. Shakil Akhtar**

**Counsel for the Respondent(s): Mr. Suresh Tripathy
Mr. R.B. Sharma for R.3
Mr. Ashok K. Parija, Sr. Adv. with
Mr. R.M. Patnaik, Mr. P.P. Mohanty**

ORDER

All the parties have finished their arguments. Written Submissions have also been filed.

Mr. M.G. Ramachandran, the learned counsel and Mr. Ashok K. Parija, the learned Senior counsel, seeks some time to file the additional written submissions.

Accordingly, the learned counsel are permitted to file the Additional Written Submissions on or before 16.04.2011 after serving copy on the other side.

Post the matter for reporting compliance on **19.04.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS